

(d) if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) Employees engaged on temporary/daily wages basis for filling up casual vacancies are not, ipso facto, made permanent after a lapse of any specified period of such temporary employment. Such employees are engaged in exigencies only and not against any regular vacancies. Whenever any regular vacancies arise these are filled up through the employment exchanges/recruitment boards. Candidates having worked in temporary capacities are given preference/weightage while filling up regular permanent vacancies.

(b) State Bank of Bikaner & Jaipur has reported that the information is not readily available.

(c) and (d). Indian Banks' Association has reported that the Industrial Tribunal, Kanur vide its award dated 29th January, 1986 has held the termination of services of persons who are admittedly "Temporary employees" appointed for a specific duration on account of exigencies of business arising out of leave vacancies and pending the recruitment of employees through the regular procedure of written test and interview which is held by the recruitment boards for the banking industry as a whole, illegal and violated all the provisions of section 25.G and 25.h of the Industrial Disputes Act 1947. Writ Petition against this award of the Tribunal is pending before the Allahabad High Court (Supreme Court for hearing). However, it is reported that the same Tribunal in subsequent awards has reversed its own earlier decision and has held that such appointments and expiry thereof do not constitute retrenchment and violation of any provision of the said Act.

[English]

#### Allocation of Funds for Publicity Purposes

7476. SHRI SURYA NARAYAN SINGH: Will the Minister of TOURISM be pleased to state:

(a) the budget allocations to the Department of Tourism for publicity purposes in the country and abroad during the Seventh Five Year Plan period;

(b) the amount spent on printing jobs and publicity in different forms through Government and private agencies with details of assignment of jobs to each during the said period;

(c) whether it is a fact that there would have been substantial savings if the tourist publicity jobs would have been routed through ITDC;

(d) if so, the factual position in this regard;

(e) whether Government propose to spend larger share of publicity budget through I.T.D.C. on printing and publicity of tourist literature as was being done prior to Seventh Plan period; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) During the Seventh Plan period a total Rs. 7486.50 lakhs was allocated to the Department of Tourism for publicity in India and abroad.

(b) This amount was spent both within the country and overseas on printing of tour-

ist literature and posters, production of films and audio-visuals and publicity through Press, Television, and other promotional activities such as holding of seminars/conferences, India Evenings, etc. the records for which are not centrally compiled. In view of this and the multiplicity of the agencies—both Government and private spread all over India and overseas, it is not possible to give details of jobs undertaken by each individual agency.

(c) and (d). No Sir, in view of the area of operations of multiplicity of disciplines, it is not possible to route the entire publicity efforts through any single agency.

(e) and (f). Consequent upon a decision of the group of Secretaries on 14-10-85 the printing of literature and posters, etc. is being assigned to ITDC and other agencies empaneled with the Department on the basis of tenders and quotations.

#### **TV Transmitter at Stok, Leh**

7477. SHRI HARISH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the construction work of T.V. transmitter at Stock village in Leh which was started last year has been suspended;

(b) if so, the reasons therefor; and

(c) when the work is likely to be resumed?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). After construction of an approach road to the site, the civil works remained suspended during the winter season due to inclement weather conditions in the area. The recommencement of the works later met with resistance from a section of

the local population. The completion of the civil work is, therefore, possible only after this difficulty is resolved.

[Translation]

#### **Recovery of Bank Loans**

7478. KUMARI UMA BHARATI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to waive agricultural loans of farmers as announced earlier;

(b) whether recoveries by banks are governed by financial discipline regarding seasonal non-overdue etc. prescribed by District Cooperative banks, National Bank for Agriculture and Rural Development (NABARD) and the Reserve Bank of India (RBI);

(c) if not, the reasons therefor; and

(d) the lending policy fixed by Government so that farmers' next crops are not affected thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) to (d). Seasonal agricultural operation loans are advanced normally to non-defaulting members of the Primary Agricultural Cooperative Societies on the condition that the borrower should repay the same on due date i.e. either by the end of February or end of May for Kharif and Rabi crops, respectively. Further the Central Cooperative Banks (CCBs) are expected to recover 30% of the total demand or 40% of the Kharif demand to be eligible for fresh borrowing from National Bank for Agriculture and Rural Development (NABARD) after 1st April or 40% of the total demand by end of June to be eligible to operate on the credit limit sanc-